

[Dr. Sushila Nayar] should vacate Government accommodation so that Government servants without houses can be accommodated in Government accommodation. What is the reason which has led the Government to change that accepted policy? Now these well-to-do people, high officers are earning good rent on the one hand and are living nearby their offices so that they need not spend on transportation, while the poor small people are being put to terrible inconvenience, living miles away from their place of work. Why has the Janata Government taken this decision?

श्री कंबर लाल गुप्त (दिल्ली सदर) : मैं मंत्री महोदय से यह जानना चाहता हूँ कि गर्बमेंट के कितने मकान हाउस-प्रोनिंग आफिसर्स के पास हैं, और उन में से 1,000 रुपये से कम तन्खाह वाले कितने लोग हैं।

श्री सिकन्दर बख्त : यह जो सवाल पूछा गया है, उस का प्राजेक्शन इस तरीके से हुआ है कि उस में कुछ यह साबित करने की कोशिश की जा रही है कि हायर इनकम बैंकट के आफिसर्स को फायदा पहुंच रहा है। पोलीशन यह है कि जेनेरल पूल में गर्बमेंट आफिसर्स के लिए कुल 41,594 मकानात हैं। उन में से इस बरत हाउस-प्रोनिंग आफिसर्स के पास 1523 मकानात हैं, जिन में से 1287 मकानात उन लोगों के पास हैं, जिन की इनकम 1,000 रुपये से कम है। जहां तक हायर इनकम बैंकट के आफिसर्स का सवाल है, उन में से टाइप 8 के 3 मकानात और टाइप 7 के सिर्फ 16 मकानात है। मैं यह भी ब्रॉच करूंगा कि 1977-78 के बजट होने तक 6811 में से बेमतलब मकानात उन आफिसर्स के लिए होंगे, जिन की साहवार तन्खाह 1,000 रुपये के कम है।

12.35 hrs.

CORRECTION OF ANSWER TO SUPPLEMENTARY ON STARRED QUESTION NO. 209, DATED 27-6-77 RE. REGULARISING OF UNAUTHORISED COLONIES IN DELHI.

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHA

BILITATION (SHRI SIKANDAR BAKHT: With your permission Sir, I wish to the House and make an admission before myself for the factual errors mentioned in my replies to the above question.

On 27th June, 1977, in the course of the reply to the supplementary arising out of Starred Question No. 209 regarding the regularisation of unauthorised colonies, I had said that these colonies are being regularised but on two occasions I said that these colonies have been regularised. Now, it is a more question of language than of facts. Orders have been passed for the regularisation of the unauthorised colonies. There can be no going back on this. Only certain formalities have to be gone through. Even then I want my statement to read as 'are being regularised' in place of 'have been regularised' wherever it occurs in my reply, to set the record straight.

Also I had said that 103 colonies which came prior to September 1962 were regularised, but it is now reported that actually 110 such colonies were regularised. Further I had said that out of the colonies which came up between September 1962 and January 1967, 68 colonies had been regularised. But only 64 such colonies had been regularised. These corrections could not be made earlier as the discrepancies came to notice subsequently and verification had taken some time.

I really regret the inconvenience caused to the House.

12.38 hrs.

Re. QUESTION OF PRIVILEGE

SHRI VAYALAR RAVI (Chitravinkal): I beg to move, under rule 222, a motion of breach of privilege against the Home Minister regarding his statement made in this House in which he had stated that there was think, "vihar", in the Government to kill the opposition leaders.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : How does it become a matter for a privilege motion? I rise on a point of order in the submission that he is making. (Interruptions).

I am here since 1967 and we have known it, not through one day's experience but repeated experiences, that if a Member says something which, is not, in the opinion of another Member correct.... (Interruptions)